IN THE HIGH COURT OF JHARKHAND AT RANCHI
Transfer Petition (Civil) No.82 of 2019
……

Jaya Kumari Singh --- --- Petitioner

Versus

Shrey Kumar --- --- Opp. Party.

CORAM : The Hon'ble Mr. Justice Aparesh Kumar Singh

Through: Video Conferencing

For the Petitioner : Mr. Lukesh Kumar, Adv.
For the O.P. : Mr. Shankar Singh, Adv.

05/26.06.2020 Learned counsel for the opposite party-husband Mr. Shankar Singh submits on instruction that the husband has withdrawn the Original Suit No.721 of 2019 from the court of learned Principal Judge, Family Court, Ranchi whereunder restitution of conjugal rights was sought.

Mr. Lukesh Kumar appears for the petitioner-wife and submits that the instant petition has been rendered infructuous because of withdrawal of the Suit.

In view of the aforesaid facts and circumstances, the instant petition stands disposed of as infructuous.

(*Aparesh Kumar Singh, J.)*

Shamim/